

1.

9.7.2001

CP-319/2001 In
OA-76/99

Present: Shri K.C. Mittal with Shri Harvir Singh, learned
counsel for the applicants

Heard.

Vide order dated 27.2.2001 in OA-76/99, the
respondents were directed as follows:-

"In the result, the OA is allowed. The
impugned order dated 26.12.1999 is quashed
qua Chauffeurs equating them with Group-D
employees in certain matters. The
respondents are further directed to consider
prospectively grant of allowances and
benefits to Chauffeurs as are available to
other Group-C employees particularly LDCs
while on posting to foreign missions/posts
as have hitherto been denied to them. The
respondents shall comply with these orders
within a period of two months from the date
of communication of this order. No costs".

The learned counsel stated that the applicants
had supplied to the respondents a copy of the aforesaid
order on 23.3.2001. Although a period of only two months
~~had~~ been provided in the order for compliance, the
respondents have not complied with the directions till
date. Prima-facie, it appears that the respondents have
committed contempt of Court under the provisions of
Contempt of Courts Act, 1971. We direct notices under the
said Act to be issued against the respondents returnable on
17.7.2001.

S. Raju

(Shanker Raju)
Member (J)

V.K. Majotra

(V.K. Majotra)
Member (A)

cc.

Notice issued
to also listed
Affidavit filed
in MA

28.

(2)

17-7-2001
MA 1293/2001
CP 319/2001.
OA 76/1999

Present : Shri Harvir Singh, proxy counsel for Shri K.C.Mittal, for the applicant.
Shri Yashpal, proxy counsel for Shri A.K.Bhardwaj, for the respondents.

By our order dated 5-7-2001 respondents had been directed to give full justifications for seeking extension of time for implementing the order. Learned counsel for the respondents has drawn our attention to the affidavit filed on 13-7-2001 wherein it has been stated that the concerned Ministry has been advised by Finance Ministry that the respondents should file an appeal before the Hon'ble High Court. Notices have been issued for 11-9-2001.

2. In view of the circumstances, learned counsel for the respondents seeks permission to withdraw the MA, which has been filed for extension of time. MA 1293/2001 is dismissed as withdrawn. CP 319/2001 is adjourned sine die with the liberty to either of the parties to revive the same at the appropriate stage.

S. Raju

(SHANKAR RAJU)
MEMBER (J)

(GOVINDAN S. TAMPI)
MEMBER (A)

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